

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.201 - **CP(IB)/49(AHM)2021**  
With  
ITEM No.202 - **IA/1072(AHM)2023**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

SKIL Infrastructure Limited

.....Respondent

**Order delivered on: 06/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Bijal Chatrapati, Adv. a.w Mr. Siddarth Sinha, Adv.

For the Respondent

: Mr. Saurabh Soparkar, Sr. Adv.

: Mr. Maulik Nanavati

SBI

: Mr. K B Patnayak, CGM

**ORDER**

**CP(IB)/49(AHM)2021 & IA/1072(AHM)2023**

Heard the Ld. Counsel for the applicant and respondent. The matter was not taken by Hon'ble NCLAT during the last hearing due to paucity of time on an appeal filed against CIRP initiated before NCLT Mumbai Bench, however, both counsels stated that there was a settlement proposal pending with the top management of the Financial Creditor. CGM of SBI appeared and sought 10 days time to take a decision in the matter on the proposal submitted. Both the counsels are directed to file a pursis not more than two pages today by 4.00 p.m. on the proposal and the matter pending before Hon'ble NCLAT due to which they are seeking time.

List for final consideration on 15.05.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**